

PARLIAMENT OF INDIA



RAJYA SABHA SECRETARIAT

DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE INVITE SUGGESTIONS

ON

THE DELHI HIGH COURT (AMENDMENT) BILL, 2014

The Delhi High Court (Amendment) Bill, 2014 under examination of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, headed by **Dr. E.M. Sudarsana Natchiappan, MP, Rajya Sabha.**

2. The Bill *inter-alia* intends to increase pecuniary jurisdiction of the High Court of Delhi from rupees twenty lakhs to two crore by amending the Delhi High Court Act, 1966 and the Punjab Courts Act, 1918, as in force in the National Capital Territory of Delhi.

3. Those desirous of submitting Memoranda to the Committee may send two copies of the same, neatly typed (either in English or Hindi) to Shri Ashok Kumar Sahoo, Joint Director, Rajya Sabha Secretariat, 222, Second Floor, Parliament House Annexe, New Delhi-110001 (Tel. 23035365, E-mail: rs-cpers@sansad.nic.in), within fifteen days from the date of publication of this advertisement. Those who are willing to appear before the Committee for oral evidence, besides submitting the memorandum, may also indicate the same in their memorandum. However, the Committee's decision in this regard shall be final.

4. The memoranda submitted to the Committee, would form part of the records of the Committee and be treated as confidential. Any violation in this regard would constitute a breach of privilege of the Committee.

5. The Bill has been published in the Gazette of India, Extraordinary Part II, Section 2, dated the 26th February 2014. Copies of the Bill can be obtained on written request to the abovementioned Officer or can be downloaded from the official website of the Rajya Sabha <http://rajyasabha.nic.in> under the link Committees, sub-link "Bills with the Committees".